AIR POLLUTION CONTROL AREAS IN VARIOUS UT(s)

MINISTRY OF ENVIRONMENT & FORESTS

(Department of Environment, Forests & Wildlife)

New Delhi, the 20th February, 1987

NOTIFICATION

G.S.R. 106(E).- In exercise of the powers conferred by sub-section (1) of section 19 of the Air (Prevention and Control of Pollution) (Union Territories) Act, 1981 (14 of 1981), read with section 6 of that Act and rule 8 of the Air (Prevention and Control of Pollution) (Union Territories) Rules, 1983, the Central Government after consultation with the Central Board for the Prevention and Control of Water Pollution, hereby declares, with effect from the date of publication of this notification in the Official Gazette, the whole of the Union territory of Delhi, as air pollution control area.

A.C. RAY, Addl. Secy.

Source: The Gazette of India, Extra ordinary Part II, Section 3. Sub-section (i) dt. 20th February 1987